

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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No. M.A. 350/00012/2014
O.A. 350/00031/2014

Date of order: 10.5.2016

Present : Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

SMT. ANURADHA RAY

VS.

UNION OF INDIA & ORS. (M/o. Health & FW)

For the Applicant : Mr. P.K. Munsi, Counsel

For the Respondents : Mr. S.K. Ghosh, Counsel
Ms. S.D. Chandra, Counsel

O R D E R (Oral)

Justice Shri Vishnu Chandra Gupta, Judicial Member:

Heard Ld. Counsel for the parties.

2. The applicant moved an application for condonation of delay in preferring the Original Application, when the claim has been made for fixing his pay in accordance with the 5th Central Pay Commission Part B which has been accepted by the Government. The applicant made several representations but they have not been redressed.
3. Hence in view of the above, delay is condoned. The Original Application shall be taken up for hearing.
4. The M.A. is accordingly disposed of. There shall be no order as to costs.



(Jaya Das Gupta)
MEMBER(A)



(Vishnu Chandra Gupta)
MEMBER(J)

SP